

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 411/2014
CA NO.

CORAM:

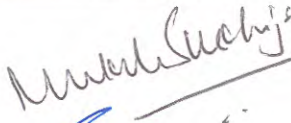

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. S.K. Mohapatra
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.05.2017

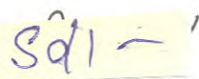
NAME OF THE COMPANY Rastogi Enterprises Pvt Ltd & ors.
Vs.
The registrar Of Companies

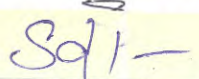
SECTION OF THE COMPANIES ACT: 560(6)

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	MURESH SUKHIJA	ADV	PETITIONER	
2.	MANISH RAJ	Company present	for Rec Delhi ORDER	

The reply of the Registrar of Companies is not available on the file. Learned counsel for the petitioner shall ensure that a copy of the same is placed on record as the reply was filed before the Hon'ble Delhi High Court. Learned counsel for the petitioner further states that the rejoinder which was filed before Hon'ble High Court shall also be filed along with the reply. The needful shall be done within a week with a copy in advance to the other side.

List on 10.07.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER (TECHNICAL)

01.05.2017
Vineet